

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 278 OF 2017 &
IA NO. 992 OF 2017**

\

Dated: 8th January, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Rattan India Power Ltd.

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. Vishrov Mukerjee
Mr. Janmali M
Mr. Rahul Chouhan (*Rep*)

Counsel for the Respondent(s)

: Mr. Buddy A. Ranganadhan
Ms. Aditi Sharma for R-1

Mr. M.G. Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya for R-3

Mr. Rajiv Shankar Dvivedi
(*in I.A. No. 992 of 2017*)

ORDER

Learned counsel for the appellant seeks two weeks more time to file rejoinder. He may take steps to file the same on or before 23.01.2018 after serving copy on the other side.

I.A. No. 992 of 2017

(Appl. for impleadment)

Issue notice. Mr. Vishrov Mukherjee takes notice on behalf of the appellant and seeks four weeks time to file objections; Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. M.G. Ramachandran takes notice on behalf of Respondent No.3. Dasti, in addition, is permitted.

The objection/reply to the application may be filed on or before 06.02.2017 after serving copy on the other side.

List the matter on **22.02.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member